

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1186 of 2019

In the matter of:

Edelweiss Asset Reconstruction Company Ltd.

....Appellant

Vs.

Gwalior Bypass Projects Ltd.

....Respondent

Present:

Appellant: Mr. Susam Seth, Mr. Manubhav Anand and Mr. Aditya, Advocates for FARC Appellant ASE Legal Servica LLP

Respondent: Mr. Manmeet Singh and Ms. Ria Kohli, Advocate for RP.

ORDER

28.02.2020: Learned Counsel for the Appellant submits that the Appeal against Judgment in the matter of 'Vishnu Kumar Agarwal Vs. M/s Piramal Enterprises Ltd.' is pending consideration before the Hon'ble Apex Court and is listed in first week of April, 2020. Learned counsel for the Appellant has also produced photo copy of the order dated 14th February, 2020.

List the appeal 'for admission (after notice)' on **7th April, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn